

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu/ Srinagar

NOTIFICATION
Srinagar, the 13th of September, 2023

S.O. 477 — In exercise of the powers conferred by section 128 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017), the Government, on the recommendations of the Council, hereby makes the following further amendments in the notification of the Government of Jammu and Kashmir, Finance Department, SRO GST No. 15/2018–Tax, dated the 11th January, 2018, namely: —

In the said notification, in the seventh proviso, for the words, letter and figure “30th day of June, 2023” the words, letter and figure “31st day of August, 2023” shall be substituted..

2. This notification shall be deemed to have come into force with effect from the 30th day of June, 2023.

By order of the Government of Jammu and Kashmir.

Sd/-

(Santosh D Vaidya)IAS
Principal Secretary to the Government
Finance Department

No:FD-ST-34/2021-03

Dated 13 .09.2023

Copy to the :-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Secretary to Hon'ble Lt. Governor.
4. All Principal Secretaries/Commissioner/Secretaries to Government.
5. Joint Secretary, J&K, MHA, GOI, New Delhi.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner, State Taxes Department, J&K.
8. Excise Commissioner, J&K.
9. Additional Commissioner State Taxes (Adm & Enf) Jammu/Kashmir.
10. Private Secretary to the Principal Secretary, Finance Department.
11. Incharge Website, Finance Department.

(Mohammad Amin) JKAS
Deputy Secretary to Government,
Finance Department.